

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 385/MP/2023

Subject : Petition under sections 79(1)(c) and (f) read with Sections 32, 33, 38, 39 and 40 of the Electricity Act, 2003 and the CERC (Open access in inter-state transmission) Regulations, 2008 for redressal of non-grant of no objection certificate for by the Respondent Telangana State Load Dispatch Centre to the Petitioner, for sale of power from its hydro power project in the Power Exchange., 2019.

Petitioner : SLS Power Corporation Limited

Respondents : Telangana SLDC and 3 others

Date of Hearing : **1.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, SLSPCL
Ms. Anushree Bardhan, Advocate, SLSPCL
Ms. Surbhi Kapoor, Advocate, SLSPCL
Ms. Srishti Khindaria, Advocate, SLSPCL
Ms. Shirsas Saraswati, Advocate, SLSPCL
Shri Aneesh Bajaj, Advocate, SLSPCL

Record of Proceedings

During the hearing, the learned Senior counsel for the Petitioner submitted that despite notice, the Respondents have neither appeared nor have filed their replies. He further submitted that the Petitioner may be permitted to serve 'dasti notice' on the Respondents and in case of non-appearance, the matter may be decided *ex-parte*.

2. The Commission, considering the request of the learned Senior counsel permitted the Petitioner, to serve '*dasti notice*' on the Respondents, and by way of last opportunity, granted time to the Respondents for filing their replies on or before **31.5.2024**, after serving a copy to the Petitioner. The Petitioner is permitted to file its rejoinder, if any, by **21.6.2024**.

3. The Petition will be listed for hearing on **9.7.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

